

Central Administrative Tribunal
Principal Bench: New Delhi

CP No.508/2014
IN
OA No.4298/2013

New Delhi this the 1st October, 2015

Hon'ble Shri Sudhir Kumar, Member (A)
Hon'ble Shri Raj Vir Sharma, Member (J)

Shri R.C.Meena S/o Shri Ram Jivan
R/o E-3, MCD Flats,
Bhamasha Market, Kamla Market,
Delhi-110007.

...Petitioner.

(Petitioner in person)

VERSUS

Shri Manish Gupta,
Commissioner, MCD (South),
9th Floor, Dr. S.P.Mukherjee,
Civic Centre, J.L.Marg,
New Delhi.

...Respondent.

(By Advocate: Shri R.K.Jain)

ORDER (ORAL)

Per Sudhir Kumar, Member (A):

The petitioner is present in person, though his counsel is not present. Learned counsel for the respondents has produced an Office Order No.1/41/2012/Vig./P/2015/138 dated 30.09.2015, through which the respondents have concluded the disciplinary proceedings, and the same has been communicated to the petitioner.

2. Therefore, the order dated 07.01.2014 passed in O.A No.4298/2013 now stands complied with, and the C.P. has become infructuous.
3. The C.P. is, therefore, dismissed, as having become infructuous. Notice issued earlier is discharged.

(Raj Vir Sharma)
Member (J)

(Sudhir Kumar)
Member (A)

/kdr/